

>

Title: Motion for consideration of the Parliament (Prevention of Disqualification) Amendment Bill, 2013 as passed by Rajya Sabha (Motion Adopted and Bill Passed).

MR. CHAIRMAN : Now, we shall take up Item No. 18. Hon. Minister.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): Mr. Chairman, Sir, I beg to move:

"That the Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959, as passed by Rajya Sabha, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

MR. CHAIRMAN: Now, the hon. Minister may move that the Bill be passed.

SHRI KAPIL SIBAL: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

---